

ITEM NO.2

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15465/2008

(Arising out of impugned final judgment and order dated 21-04-2008 in CMWP No. 7885/2008 passed by the High court of judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BAJAJ HINDUSTAN LIMITED & ORS.

Respondent(s)

WITH

SLP(C) No. 15694/2008 (XI)

Date : 04-07-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Aarohi Bhalla, Adv.
Mr. Ardhendumauli Kumar Prasad, AOR
Ms. Shalini Kumar, Adv.

Mr. Manvendra Verma, Adv.

Mr. Sanjay Sharawat, AOR

For Respondent(s) Mr. Parag Tripathi, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Ms. Suman Yadav, Adv.
Mr. Utsav Trivedi, Adv.
Mr. Sanjeev Kumar Singh, Adv.
Mr. Ashutosh Dubey, Adv.
Mr. Aman Vacher, Adv.
Ms. Manik Karanjawala, AOR
M/s Karanjawala & Co.

Mr. Merusagar Samantary, Adv.

Ms. Aakanksha Kaul, Adv.

Ms. Viddusshi, Adv.

Ms. Sushma Suri, AOR

Mr. Vishwajit Singh, AOR

Mr. Ardhendumauli Kumar Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

The special leave petitions are dismissed.

Pending applications, if any, stand disposed of.

(DEEPAK MANSUKHANI)
AR CUM PS

(RAJINDER KAUR)
COURT MASTER